

THE PUDUCHERRY MEMBERS OF THE
LEGISLATIVE ASSEMBLY (PREVENTION OF
DISQUALIFICATION) AMENDMENT BILL, 2023

(Bill No. 3 of 2023)

A

BILL

**further to amend the Puducherry Members of the
Legislative Assembly (Prevention of
Disqualification) Act, 1994.**

BE it enacted by the Legislative Assembly of
Puducherry in the Seventy-fourth Year of the Republic
of India as follows :—

Short title and
commencement.

1. (1) This Act may be called the Puducherry
Members of the Legislative Assembly (Prevention of
Disqualification) Amendment Act, 2023.

(2) It shall come into force at once.

Amendment of
the Schedule.

2. In the Puducherry Members of the Legislative
Assembly (Prevention of Disqualification) Act, 1994, in
the Schedule under section 3, in Column A, under the
caption, "Statutory Bodies", after the existing Serial
No. 10, the following Serial No. 11 shall be inserted,
namely:—

Act
No. 13
of
1994.

“11. The Union Territory of Puducherry Animal
Welfare Board”

STATEMENT OF OBJECTS AND REASONS

The Puducherry Members of Legislative Assembly (Prevention of Disqualification) Act, 1994 was enacted for the purpose of declaring that certain offices of profit under the Government of Puducherry, shall not disqualify the holders thereof for being chosen as, or for being Members of the Legislative Assembly of Puducherry. By virtue of section 3 of the Act, it has been declared that none of the offices specified in the Schedule shall disqualify the holders thereof for being chosen as, or for being a Member of the Legislative Assembly of Puducherry. Thereafter, as and when the necessity has arisen, necessary amendments have been made to the Act for bringing a certain office within the purview of the Schedule thereto. In 2009, it was decided to bring all the Government Societies, Corporations and Statutory Bodies within the purview of the Schedule under section 3 of the Act, so as to protect any person holding any office under the said Societies, Corporations and Statutory Bodies from being disqualified for being chosen as, or being a Member of the Legislative Assembly of Puducherry. However, the 'Union Territory of Puducherry Animal Welfare Board' was not included in the list of Statutory Bodies.

Now, it is proposed to include the "Union Territory of Puducherry Animal Welfare Board" under the caption "A. Statutory Bodies" in the Schedule under section 3 of the Act, so as to protect the persons holding office in the Board from being disqualified for being chosen as or for being a Member of the Legislative Assembly, Puducherry.

The Bill seeks to achieve the above objects.

K. LAKSHMINARAYANAN,
Law Minister.

FINANCIAL MEMORANDUM

The proposed Puducherry Members of the Legislative Assembly (Prevention of Disqualification) Amendment Bill, 2023 does not involve any recurring or non-recurring expenditure from the Consolidated Fund of the Union territory of Puducherry.